

**BEFORE THE ADJUDICATING OFFICER**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**

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**CORRIGENDUM TO**  
**[ADJUDICATION ORDERS NOS.**  
**(1) Order/MC/VS/2020-21/10189**  
**(2) Order/MC/VS/2020-21/10256-10267]**

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1. Whereas, the following Adjudication Order Nos. on January 28 and 29, 2021: -
  - a. Order/MC/VS/2020-21/10189 in respect of Mausumi Pyne in the matter of Pincon Lifestyle Ltd. on January 28, 2021
  - b. Order/MC/VS/2020-21/10256-10267 in respect of Archana Bansal and 11 others in the matter of Pincon Lifestyle Ltd. on January 29, 2021
  
2. In the said Orders, typographical errors have occurred and are being rectified in the following manner:-
  - a. On page 16 of Order No. Order/MC/VS/2020-21/10189 in respect of Mausumi Pyne, reference to date “January 28, 2020” shall be read as “January 28, 2021”
  - b. On page 38 of Order No. Order/MC/VS/2020-21/10256-10267 in respect of Archana Bansal and 11 others, reference to date “January 29, 2020” shall be read as “January 29, 2021”
  
3. The other contents of the Adjudication Order Nos. Order/MC/VS/2020-21/10189 and Order/MC/VS/2020-21/10256-10267 shall remain unchanged.

*Corrigendum in respect of Adjudication Order Nos. Order/MC/VS/2020-21/10189 and Order/MC/VS/2020-21/10256-10267 in respect of (1) Mausumi Pyne and (2) Archana Bansal and 11 others in the matter of Pincon Lifestyle Ltd.*

4. A copy of this corrigendum shall be sent to the Noticees in the aforesaid Orders and also to SEBI.

**Date: February 11, 2021**

**Place: Mumbai**

**Maninder Cheema**

**Adjudicating Officer**

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